



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

₹100

e-Stamp

<b>Certificate No.</b>	: IN-UP59524831702764U
<b>Certificate Issued Date</b>	: 05-Apr-2022 05:31 PM
<b>Account Reference</b>	: NEWIMPACC (SV)/ up14012004/ GAUTAMBUDDH NAGAR 1/ UP GBN
<b>Unique Doc. Reference</b>	: SUBIN-UPUP1401200410163713525990U
<b>Purchased by</b>	: Bank Of Maharashtra
<b>Description of Document</b>	: Article 19 Certificate or other Document
<b>Property Description</b>	: Not Applicable
<b>Consideration Price (Rs.)</b>	:
<b>First Party</b>	: Bank Of Maharashtra
<b>Second Party</b>	: Not Applicable
<b>Stamp Duty Paid By</b>	: Bank Of Maharashtra
<b>Stamp Duty Amount(Rs.)</b>	: 100 (One Hundred only)

SIGNATURE.....  
 ACC NAME -SUNIL KUMAR BHAGAT,  
 ACC CODE UP14012004  
 ACC ADD-SECTOR-32 NOIDA -MOB-9953823183  
 LICENCE .151 TEHSIL & DISTT DADRI G. B. NAGAR UP

₹100

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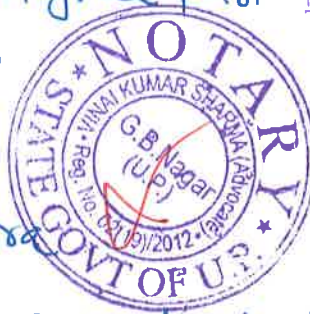


₹100

Please write or type below this line IN-UP59524831702764U

This stamp paper is integral part of FORM D (Claim to Liquidator) submitted by Bank of Maharashtra in A/c of Aron Winsys Tech Pvt Ltd

5 APR 2022



**Statutory Alert:**

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BANK OF MAHARASHTRA BANK OF MAHARASHTRA BANK OF MAHARASHTRA BANK OF MAHARASHTRA BANK OF MAHARASHTRA

**SCHEDULE II**

**FORM D**

**PROOF OF CLAIM BY FINANCIAL CREDITORS**

[Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Date: 04.04.2022

To  
The Liquidator  
Shri Deepak Garg

**Correspondence Address**  
411, Essel House, Asaf Ali Road  
Delhi 110002  
E Mail – irp.armwinsys@gmail.com

Registration No:IBBI/PA-002/IP-N-00796/2019-2020/12560

From

**Principal Office:**

JOY TOWER 1/1A BLOCK C PHASE 2 INDUSTRIAL AREA SECTOR 62 NOIDA 201301

**Registered Office:**

Bank of Maharashtra, Lokmangal, 1501, Shivajinagar, Pune, Maharashtra-411005

**Subject:** Submission of proof of claim in respect of the liquidation of M/s Arm Winsys Tech Pvt Ltd . under the Insolvency and Bankruptcy Code 2016.

Madam/Sir,

Bank of Maharashtra, Zonal Office NOIDA (For NOIDA Sector 51 branch), hereby submits this proof of claim in respect of the Liquidation of M/s RGTL Industries Ltd. The details for the same are set out below:

PARTICULARS		
1.	<p>NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)</p>	<p>BANK OF MAHARASHTRA  CIN : U99999MH1935PTC002399 PAN : AACCB0774B</p>
2.	<p>ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE</p>	<p>1. B1A/32 SECTOR 51 NOIDA BRMGR1420@MAHABANK.CO.IN 2. JOY TOWER 1/1A BLOCK C PHASE 2 INDUSTRIAL AREA SECTOR 62 NOIDA 201301 ZMNOIDA@MAHABANK.CO.IN DZMNOIDA@MAHABANK.CO.IN</p>
3.	<p>TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETER TERM LOAN, SECURED, UNSECURED)</p>	<p>For Cash Credit Account: Led. Bal. = Rs.7905336.11 U.A.I. = Rs.4559104.90 Penal Intt = Rs.727820.30 TOTAL = Rs.13192261.32</p>



		<p>(Rupees One Crore Thirty One Lakhs Ninety Two Thousand Two Hundred Sixty One and paise Thirty Two only)</p> <p>For Term Loan  Led. Bal. = Rs.572613.00  U.A.I. = Rs.313791.00  Penal Intt = Rs.40202.00  TOTAL = Rs.926606.00  (Rupees Nine Lakhs Twenty Six Thousand Six Hundred Six only)</p> <p>Expenses incurred for legal proceedings and other charges, Rs.8,05,230/-</p> <p>Total Amount : 1,49,24,097.32 (Rupees One Crore Forty Nine Lakhs Twenty Four Thousand and Ninety Seven paise Thirty Two only)  NATURE OF CLAIM : CASH CREDIT, TERM LOAN  : SECURED</p>
4.	<p>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED</p>	<ol style="list-style-type: none"> <li>1. CERTIFIED COPY OF ACCOUNT STATEMENT DETAILING ACCOUNT TURNED NPA</li> <li>2. COPY OF DEMAND NOTICE DATED 18.02.2019</li> <li>3. COPY OF POSSESSION NOTICE TAKEN DATED 24.02.2020</li> <li>4. DOCUMENT EXECUTED BY CORPORATE DEBTOR AND CREDITOR <ol style="list-style-type: none"> <li>a) <b>RF 45</b> REQUEST LETTER FOR CREDIT FACILITIES- DT 28.10.2015, 20.10.2011, 5.07.2016, 10.01.2018, 30.03.2016, 13.10.2010</li> <li>b) <b>RF 46/47</b> DEMAND PROMISSORY NOTE 20.10.2011, 28.10.2015, 5.07.2016, 10.01.2018, 30.03.2016, 13.10.2010</li> <li>c) <b>F260</b> RECEIPT FOR AMOUNT OF LOAN DATED 12.07.2016, 29.01.2018, 30.03.2016, 28.12.2010, 3.12.2010, 25.11.2010, 13.10.2010, 29.10.2010, 2.11.2010, 23.11.2010, 29.11.2010</li> <li>d) <b>RF 66 J</b> HYPOTHECATION AGREEMENT DT 20.10.2011,</li> </ol> </li> </ol>



		<p>28.10.2015, 5.07.2016,13.10.2010</p> <p>e) <b>RF 245 TERM LOAN AGREEMENT</b> DT 13.10.2010, 10.01.2018,</p> <p>f) <b>F 273 LETTER OF SET OFF</b> DATED 28.10.2017</p> <p>g) <b>RF154A; GUARANTEE FOR ALL FACILITIES EXCEPT AGRICULTURAL FACILITIES</b> DATED 28.10.2015, 5.07.2016,13.10.2010</p> <p>h) <b>FEX3 AGREEMENT RELATED TO OBTAINING INLAND IRREVOCABLE WITHOUT RECOURSE LETTER OF CREDIT</b></p> <p>i) <b>F247 FOBN/FOBP/BP/BD AGREEMENT DATED 30.03.2016</b></p> <p>j) <b>ANNEXURE A MORTGAGORS DECLARATION FOR PROPOSED EQUITABLE MORTGAGE</b> DATED 12.10.2010,</p> <p>k) <b>ANNEXURE B MEMORANDUM OF RECORD OF EQUITABLE MORTGAGE</b> DATED 27.10.2010, 28.10.2015, 10.01.2018</p> <p>l) <b>ANNEXURE c MORTGAGORS LETTER OF CONFIRMATION OF EQUITABLE MORTGAGE</b> DATED 29.10.2010, 28.10.2015, 12.01.2018</p> <p>ALL THE ABOVE DOCUMENTS SUBMITTED WITH FORM C</p>
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	NIL
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Account statement annexed
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	1. MORTGAGE OF INDUSTRIAL PROPERTY PLOT NO G1-547 BLOCK G1 RIICO INDUSTRIAL AREA DISTRICT



		ALWAR RAJASTHAN DISTRESS VALUE 96.75 LAKHS DT 17.11.2020 2. FDR NUMBER 60062958599 BALANCE AS ON DATE 51,755/-
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE BPROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Cash Credit a/c no. 60083584582 maintained by M/s Arm Winsys Tech Pvt Ltd. with Bank of Maharashtra NOIDA Sector 51 (Branch Code 1420) Term Loan a/c no. 60301937160 maintained by M/s Arm Winsys Tech Pvt Ltd. with Bank of Maharashtra NOIDA Sector 51 (Branch Code 1420)
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN THE SUPPORT OF THE CLAIM	All the above documents submitted with Form C

Signature of financial creditor or person authorized to act on his behalf:

कृते बैंक ऑफ महाराष्ट्र/For Bank of Maharashtra

*(Signature)*  
अंचल प्रमुख/Zonal Head

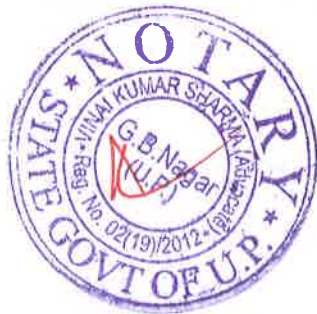
Name in BLOCK LETTERS: Shri SABIRALI T SHAIKH

नोएडा अंचल, नोएडा/Noida Zonal Office, Noida

Position with or in relation to creditor: **ZONAL MANAGER, BANK OF MAHARASHTRA, NOIDA ZONE**

Address of person signing: **BANK OF MAHARASHTRA, ZONAL OFFICE,**

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



**ATTESTED**  
*(Signature)*  
Vimal Kumar Sharma  
Public Notary  
Noida (G.B. Nagar) U.P.  
**ES APR 2022**

## AFFIDAVIT

I, Sabirali T Shaikh, PAN no BLUPS5535G, Addhar number 353541041953, currently residing at Tower E, Flat number 704, Sethi Max Royal, Sector 76, NOIDA-201301, do hereby declare and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is, the 4<sup>th</sup> day of April 2022 and still is, justly and truly indebted to **Bank of Maharashtra** in the sum of **Rs. 1,49,24,097.32 (Rupees One Crore Forty Nine Lakhs Twenty Four Thousand and Ninety Seven paise Thirty Two only)** for **Cash Credit Limit, Term Loan**.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:

1. CERTIFIED COPY OF ACCOUNT STATEMENT DETAILING ACCOUNT TURNED NPA
2. COPY OF DEMAND NOTICE DATED 18.02.2019
3. COPY OF POSSESSION NOTICE TAKEN DATED 24.02.2020
4. DOCUMENT EXECUTED BY CORPORATE DEBTOR AND CREDITOR
  - a) RF 45 REQUEST LETTER FOR CREDIT FACILITIES- DT 28.10.2015, 20.10.2011, 5.07.2016, 10.01.2018, 30.03.2016, 13.10.2010
  - b) RF 46/47 DEMAND PROMISSORY NOTE 20.10.2011, 28.10.2015, 5.07.2016, 10.01.2018, 30.03.2016, 13.10.2010
  - c) F260 RECEIPT FOR AMOUNT OF LOAN DATED 12.07.2016, 29.01.2018, 30.03.2016, 28.12.2010, 3.12.2010, 25.11.2010, 13.10.2010, 29.10.2010, 2.11.2010, 23.11.2010, 29.11.2010
  - d) RF 66 J HYPOTHECATION AGREEMENT DT 20.10.2011, 28.10.2015, 5.07.2016, 13.10.2010
  - e) RF 245 TERM LOAN AGREEMENT DT 13.10.2010, 10.01.2018,
  - f) F 273 LETTER OF SET OFF DATED 28.10.2017
  - g) RF154A; GUARANTEE FOR ALL FACILITIES EXCEPT AGRICULTURAL FACILITIES DATED 28.10.2015, 5.07.2016, 13.10.2010
  - h) FEX3 AGREEMENT RELATED TO OBTAINING INLAND IRREVOCABLE WITHOUT RECOURSE LETTER OF CREDIT
  - i) F247 FOBN/FOBP/BP/BD AGREEMENT DATED 30.03.2016

j) ANNEXURE A MORTGAGORS DECLARATION FOR PROPOSED EQUITABLE MORTGAGE DATED 12.10.2010,

k) ANNEXURE B MEMORANDUM OF RECORD OF EQUITABLE MORTGAGE DATED 27.10.2010, 28.10.2015, 10.01.2018

l) ANNEXURE C MORTGAGORS LETTER OF CONFIRMATION OF EQUITABLE MORTGAGE DATED 29.10.2010, 28.10.2015, 12.01.2018

ALL THE ABOVE DOCUMENTS SUBMITTED WITH FORM C

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order/, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever.

Solemnly affirmed at Delhi on this 4<sup>th</sup> day of April 2022.

Before me,


Notary / Oath Commissioner

  
Deponent's signature

#### VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Noida on this 4<sup>th</sup> day of April 2022.

  
Deponent's signature